

Poona & Solapur

In the High Court of Judicature, Bombay.

News day, the 21st day of April 1862

SPECIAL APPEAL No. 94 of 1864.

Codaji bin Joti and Raoji bin
Balaji and Satia bin Apaji
and Bapoo bin Toolaji Patil
of the Poona District
(Original Plaintiffs)

Appellants.

versus

Daji bin Ranaji and Vitooji
bin Ladoji Patil of the
of the Poona District
(Original Defendants)

Respondents.

Rs. 21 - " - "

The claim in the Original Suit was to recover possession
of certain "muras" land

In Appeal No. 859 of 1862 the Acting Judge
of the District of Poona at Poona confirmed
the Decree of the Joint Off of Sulgaum who had thrown out
the claim

A Special Appeal was preferred in the High Court on the grounds that (1) the
decree of the District Judge is contrary to law
in that the District ^{Judge} has admitted a possession
of less than 30 years to invalidate Appellants
claim

claim to the land in dispute; and that (2) ^{and}
 there has been a substantial error in law in the
 investigation of the case has been made which
 has produced error in the decision of the case
 on its merits in that the District Judge
 while giving an opinion on the documentary
 evidence produced by Appellant has given
 none whatever on the oral evidence produced
 by Appellant and filed in the case.

The Court confirms
 the decree of the District
 Judge with costs.

H. C. W. M.
 11. 14. 18

Billof costs

By the appellants
 In the District

In the mooniffs Court (including v. fee)	8.14	
D ^o Judges Court (including v. fee)	3.13.9	11.15.1

In this Court

Stamp for Memor. of Special app ^l	2.00	
Stamps for Copies of decree & judgment	3.08	
Stamp for Vakalutuanua	2.00	
Billet for Procep and Postage	1.50	
Sectioner's fee	" 13.6	
Vakalut fee	" 10.1	
		<u>10.4.7</u>

Procep 22.3.8

By

By the Respondents
In the District

In the Mooniff's Court _____ 7. 3. 7.
In the Judge's Court _____ 1- 10. 1. 8/138

In this Court

Stamp for Vukatehianee _____ 2 " "
Vukateh Tee. _____ " 10. 1. 2- 10. 1.
Rspees 11. 7. 9.



R. West
Registrar

R. West
Sealer
The 2nd day of April 1864